

House Tax paid by HAL, Ozar to Gram Panchayat, Ozar (Maharashtra)

3177. SHRI BAPUSAHEB PARULEKAR: Will the Minister of DEFENCE be pleased to state:

(a) what amounts Hindustan Aeronautics Limited Ozar, District Nasik, Maharashtra, have paid, by way of House Tax, to the Gram Panchayat Ozar, District Nasik (Maharashtra) for the last five years, year-wise;

(b) whether the tax so paid to the Gram Panchayat was at the existing rate prescribed by the Gram Panchayat, if not, what was the prescribed rate, what was the rate at which the payment was made;

(c) if the rate of payment was lower than that of the prescribed rate, what were the reasons for such low rate, payment; and

(d) whether Government propose paying the dues and forthcoming taxes at the rate prescribed by the Gram Panchayats?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a): -

Year	Amount
	Rs.
1975-76 . . .	37,566.00
1976-77 . . .	37,566.00
1977-78 . . .	37,566.00
1978-79 . . .	37,566.00
1979-80 . . .	Tax (Cheque) was returned by Gram Panchayat as it refused to accept this payment.

(b) to (d). Tax paid as at (a) above, is as per existing rates prescribed by the Government of Maharashtra under Maharashtra Village Panchayat (Payment of lump sum contribution by factories in lieu of taxes) Rules 1961. The Gram Panchayat, Ozar is seeking

revision of rate. The matter is under discussion between HAL, Nasik and Gram Panchayat, Ozar. Lump sum contribution as agreed mutually between them and approved by Government of Maharashtra will be paid by HAL, Nasik.

Harijan Family Burnt Alive in Nal-pura, District Bijnor

3178. SHRIMATI PRAMILA DANDAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a Harijan family was burnt alive at Village Nal-pura in District Bijnor on August 2, 1980 in the presence of police posted to protect the Harijan families;

(b) whether any action has been taken against the concerned policemen;

(c) whether any compensation has been given to their mother, only surviving member of the family; and

(d) whether Government propose to institute an independent inquiry by C.B.I.?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b). According to the report available from the State Government of Uttar Pradesh, on the night of 1st and 2nd August, 1980, seven persons set on fire the house of Shri Nardav Singh, a Schedule Caste, resulting in the death of his wife and daughter. Shri Nardev Singh had received serious burn injuries and later died in the hospital. The police reached the spot as soon as they received the information. As prompt action has been taken by the police, there is no question of taking any action against them.

(c) A total relief of Rs. 11,000/- was sanctioned to the mother of the deceased apart from sanctioning her old-age pension every month.

(d) No, Sir.